

**Expert Committee for Law and Order**

3693. SHRI K.C. KONDAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi High Court has asked the Union Government to appoint expert committee to look into law and order and police requirement in Delhi;

(b) if so, the reaction of the Union Government thereto; and

(c) the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The Hon'ble High Court, Delhi has directed the Government to appoint an Expert Body to look into the manpower requirement of Delhi Police as also into the question of modernisation of the police force. The action in this regard has been initiated.

**National Police Commission**

3694. SHRI ANNASAHEB M.K. PATIL:  
DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have implemented the recommendations of the National Police Commission;

(b) whether there is an immediate need for reforms and restructuring of police system in the country;

(c) whether the National Human Rights Commission has pointed out the fifty per cent of the complaints received by the NHRC were related to police excesses;

(d) whether the Supreme Court has also given some important judgments to make the police more accountable during the last two years; and

(e) if so, the reasons for not implementing the police panel report?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a), (b), (d), and (e) Pursuant to be directions of the Supreme Court, a High Powered Committee headed by Shri J.F. Ribeiro was constituted to review the recommendations of the National Police Commission and to suggest ways and means for implementation of the pending recommendations. The first report of this Committee has been sent for being filed in the Supreme Court as directed by it.

(c) A Statement indicating the Cases registered by the National Human Rights Commission during the last 5 years is enclosed.

**Statement**

S.No.	Year	Case regd.	Cases admitted	Related with Police criminal behaviour
1.	1993-94	496	174	96
2.	1994-95	6987	1660	801
3.	1995-96	10195	4081	1501
4.	1996-97	20514	6503	2806
5.	1997-98	36792	8619	2700
Total		74984	21037	7904

**Seizure of Weapons in J&K**

3695. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several weapons including a rocket launcher and universal machine guns have been seized from the residence of the relatives of too politicians of the Jammu & Kashmir; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) No Sir. however, as per the information given by the State Government, one Rocket Propelled Gun (RPG) and one Universal Machinery Gun (UMG) were recovered from the orchard, belonging to Sheikh Ali Mohd. resident of Saura, FIR No. 266/98 has been registered at the Saura Police Station.

**Persons Migrated from Bangladesh**

3696. SHRI RAJKUMAR WANGCHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether persons migrated from Bangladesh after March, 25, 1971 have since been deported to Bangladesh;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons for the delay in sending them back?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Detection and deportation of illegal infiltrators is a continuous on-going process. The powers under the Illegal Migrants (Determination by Tribunals) Act, 1983 in the case of Assam and the Foreigners Act, 1946 to identify, detect and deport illegal migrants/foreigners residing in various parts of the country have been delegated to the State Governments/Union Territory Administrations. The data pertaining to the number of illegal migrants/foreigners deported, Statewise is not maintained Centrally.

#### **Inflow of Illicit Fire-Arms**

3697. SHRI M. BAGA REDDY:  
DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the CBI has drawn the attention of the Interpol towards the inflow of illicit fire-arms and explosives into the North-Eastern States and Jammu and Kashmir;

(b) if so, the response of the International Police Organisation in this regard; and

(c) the steps taken by the Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) As and when any specific case relating to illicit trafficking in fire-arms having international ramifications comes to light and is taken up for investigation by Central Bureau of Investigation/State Police Authorities and assistance from Interpol or other countries is required, Central Bureau of Investigation as the National Central Bureau (NCB) for India seeks assistance from Interpol General Secretariat or other member countries on case to case basis. The matter regarding illicit trafficking in fire arms and explosives and the need to have effective regulation to check the same has also been raised at various International Meetings/Conferences, where the subject has come up for discussion. The Interpol General Secretariat and member countries provide assistance on reciprocal basis as per their legal provisions and International practice.

#### **Production Cost of Drugs**

3698. SHRI VAIKO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that the small scale industries of Tamil Nadu Pharmaceutical manufacturers have fixed ceiling prices of controlled drugs based on production cost of major manufacturers which is less than the operating cost of SSI;

(b) if so, the details thereof;

(c) whether the Government consider to keep the SSI outside price control; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (d) Ceiling prices are fixed under para 9 of DPCO, 95 for commonly marketed standard pack sizes of price controlled formulations in accordance with the formula laid down in Paragraph 7 of DPCO, 95. It is a conscious policy decision to keep the commonly marketed standard pack sizes of price controlled formulations irrespective of the sizes of manufacturer as stipulated at para 22.7.3 of the "Modifications in Drug Policy, 1986" announced in September, 1994, which was formulated after debate in the Parliament. Other products of S.S.I. units are not under price control.

*[Translation]*

#### **Ban on Foreigners**

3699. DR. SHAKEEL AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have imposed a ban on the registration and practising Yoga by foreign tourists in any Yoga institution in the country;

(b) if so, whether any instructions have been issued to Yoga education institutions to attract more foreigners in the next tourist season;

(c) if so, the reasons for the contradiction in this regard; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) No Sir. All Indian Missions abroad